

**IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE**

**BEFORE**

**HON'BLE SHRI JUSTICE SUBODH ABHYANKAR**

**ON THE 15<sup>th</sup> OF JULY, 2024**

**MISC. CRIMINAL CASE No. 29334 of 2024**

**SURESH**

*Versus*

**THE STATE OF MADHYA PRADESH**

.....  
**Appearance:**

*(SHRI RAKESH KUMAR SHARMA, LEARNED COUNSEL FOR THE  
PETITIONER)*

*(SHRI VINOD THAKUR, LEARNED COUNSEL APPEARING ON BEHALF  
OF ADVOCATE GENERAL)*  
.....

**ORDER**

1] They are heard. Perused the case-diary.

2] This is the first bail application filed by the applicant under SECTION 483 B.N.S.S. 2023/Section 439 of Criminal Procedure Code, 1973, as he is implicated in connection with Crime No.236/2024 registered at Police Station Juni, District Indore (MP) for offence punishable under Sections 8/20 of N.D.P.S. Act. The applicant is in custody since 7.6.2024.

3] The allegation against the applicant is that from his possession of 1Kg 200 grams of cannabis (Ganja), the commercial quantity of which is 20 kg.

4] Counsel for the applicant has submitted that are no criminal antecedents pending against the present applicant and that the applicant is lodged in jail since 7-06-2024 and the final conclusion of trial is likely to take sufficient long time. Thus, it is prayed that the application be allowed.

5] Counsel for the State has opposed the prayer.

6] Having considered rival submissions, perusal of the case-diary, this

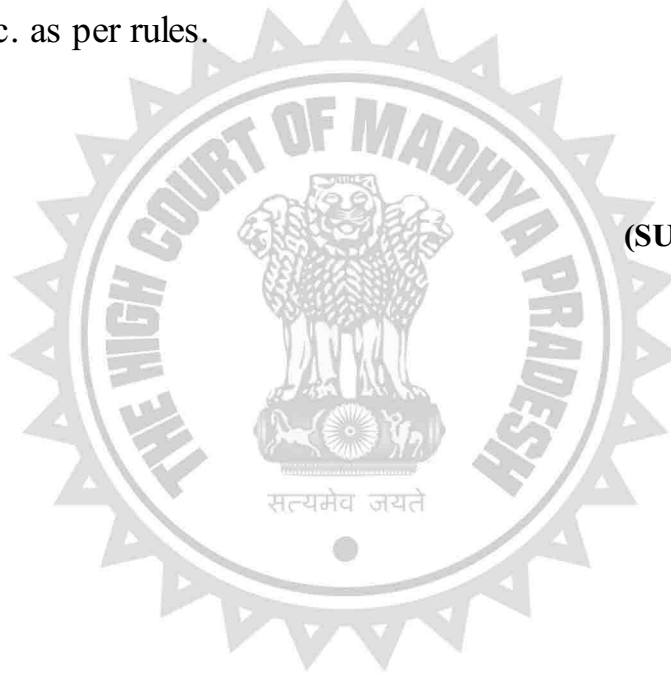
Court is inclined to allow the application.

7] Accordingly, without commenting anything on merits of the matter, **the present application for grant of bail is allowed.** The applicant is directed to be released on bail upon his furnishing a personal bond in the sum of Rs.50,000/- (Rupees fifty Thousand) with one solvent surety in the like amount to the satisfaction of the Trial Court for his appearance, as and when directed and shall also abide by the conditions enumerated under Section 437 (3) Criminal Procedure Code, 1973.

8] **Accordingly, the MCRC stands allowed.**

C.c. as per rules.

das



(SUBODH ABHYANKAR)  
JUDGE